

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1213
TO BE ANSWERED ON 05.12.2024**

TIMELY SALARY TO WORKERS

1213. # SMT. PHULO DEVI NETAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of complaints received for non-payment of salaries by the contractor or firm, State-wise details thereof for the last two years;**
- (b) the number of complaints out of said complaints where challans have been presented in the Metropolitan Magistrate Court under the Minimum Wages Act 1948, the details thereof; and**
- (c) the number of complaints where full salary has been paid, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): To redress the grievances of non-payment of wages, salaries under the Minimum Wages Act, 1948, both the Central and the State Governments are appropriate Governments. The details of complaints received for non-payment of salaries, complaints where challans have been presented in Judicial Magistrate Court under Minimum Wages Act, 1948 and of complaints where full salary has been paid through intervention of officers of Chief Labour Commissioner (Central)[CLC(C)] in the central sphere are as under: -

Year	Number of complaints received for non-payment of salaries by the contractor or firm	Number of complaints where full salary has been paid through intervention of officer of CLC(C)	Number of challans presented in the Judicial Magistrate Court under the Minimum Wage Act, 1948
(1)	(2)	(3)	(4)
2022-23	2398	1133	57
2023-24 (upto October, 2024)	3205	2083	87
